

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

\*\*\*\*\*

Allahabad this the 20 day of November 1996.

Original application No. 1032 of 1994.

Hon'ble Dr. R.K. Saxena, JM  
Hon'ble Mr. D.S. Baweja, AM

Dr. J.K. Goyal, S/o Sri M.L. Goyal,  
Commissioner of Income Tax(Appeals),  
38, M.G. Road, Civil Lines, Allahabad.

..... Applicant.

C/A Sri R.G. Padia  
Sri P. Padia

Versus

Union of India, M/o Finance,  
Department of Revenue, New Delhi,  
through the Under Secretary to the  
Government of India.

..... Respondents.

C/R Sri Amit Sthalkar

O R D E R (ORAL)

Hon'ble Dr. R.K. Saxena, JM

Sh. A.K. Dave proxy counsel to Sh. R.G. Padia  
counsel for the applicant and Sh. A. Sthalkar counsel for  
the respondents present. This case is pending admission.

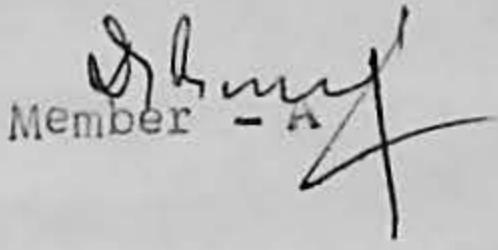
2. Sh. J.K. Seel had filed this O.A. with the relief  
that the respondents be directed to complete the inquiry  
initiated on 16.7.91 against the applicant. He had also  
sought direction that the inquiry may be completed within  
eight weeks by passing a final speaking order. Before the  
O.A. was admitted, the notices were issued to the responde-  
nts in response to which the counter reply was filed.

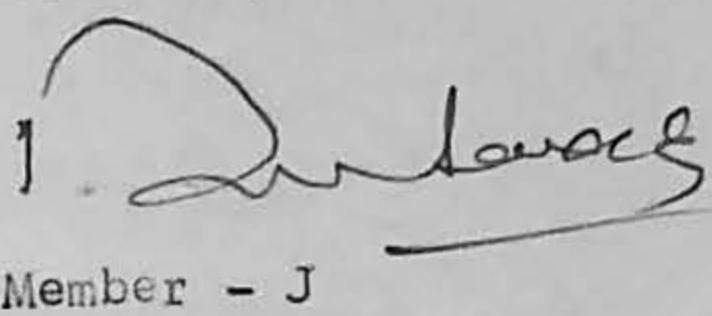
PR

Contd...2...

:: 2 ::

During the pendency of the case Sh. R.G. Padia moved Misc. application No. 2444/96 praying that the O.A. be dismissed as not pressed. This application was not signed by the applicant, we therefore went through the terms and conditions of Vakalatnama in which it is clearly mentioned that the counsel was authorised to withdraw the case or to enter into comprise. Accordingly, we allow the application, the O.A. is, therefore, dismissed as not pressed.

  
Member - A

  
Member - J

Arvind.